



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 203 of 2006

Applicant(s) Nanda Deonbaran Respondent(s) Union of India

Advocate for Applicant (s) M N. R. Routray Advocate for Respondent(s) S. Mohan

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. of B.S.T = 262 For Registration on Memo</p> <p><u>Sh</u> 6/3/06</p> <p><u>Sh</u> 6/3/06</p> <p><u>Sh</u> 6/3/06</p> <p>For Admonition & Interim order - copy served.</p> <p><u>Sh</u> 6/3/06</p>	<p>REGISTER</p> <p><u>Sh</u> 6/3/06</p> <p><u>Sh</u> 6/3/06</p> <p><u>Sh</u> 6/3/06</p> <p>ORDERS OF THE TRIBUNAL</p> <p>REGISTER</p> <p><u>Sh</u> 6/3/06</p> <p>ORDER DATED: 07/03/2006</p> <p>Applicant, who was serving the Railways as a Casual Khalasi for a considerable long time, came to the regular establishment with effect from 24.10.1984. While working as a Trolleyman, the Applicant faced a transfer to work as Sr. Trackman by an order dated 11.11.2000. While levying grievances against the transfer in question, the Applicant, however, joined in the transfer post. In the meantime, several of his juniors were granted promotion to the post of M.T. Driver (with higher scale of pay) with effect from 18.01.2006. Raising grievances pertaining to his service matter, the Applicant filed a</p>

Notes of the Registry

Orders of the Tribunal

On 07.03.06

Copies of order
alongwith copies of OA
sent to all resps.
Copies of said order
prepared for both
the counsels

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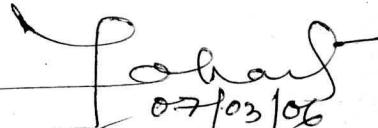
representation on 18.02.2006 under Annexure-A/8 to the Original Application. Simultaneously, the Applicant has approached this Tribunal with the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985.

Heard Mr. N.R.Routray, Ld. Counsel appearing for the Applicant and Mr. R.C.Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served. Since, the grievances of the Applicant, as raised in his representation under Annexure A/8 dated 18.02.2006 is still pending with the Respondents, this Original Application is hereby disposed of with direction to the Respondents to look to the grievances of the Applicant, as raised in his representations and in the present Original Application, and grant him necessary relief, as due and admissible under the rules, within a period of 60 days.

With the aforesaid observation and direction, this Original Application stands disposed of, at the admission stage.

Send copies of this order, along with copies of the Original Application, to the Respondents and a free copy of this order be sent to the Applicant in the address given in the Original Application.

Free copies of this order be also given to Mr. N.R.Routray, Ld. Counsel appearing for the Applicant and to Mr. R.C.Rath, Ld. Standing Counsel for the Railways.


 MEMBER (JUDICIAL)